

**HIGH COURT OF KARNATAKA AT BENGALURU
ARRANGEMENT OF SITTINGS OF
HON'BLE THE ACTING CHIEF JUSTICE AND
THE HON'BLE JUDGES WITH SUBJECTS ASSIGNED TO
THEIR LORDSHIPS WITH EFFECT FROM
MONDAY THE 18TH DECEMBER 2017**

Priority will be given to old cases

Sl. No.	SITTINGS AND SUBJECTS	COURT HALL
1	<p>Hon'ble The Acting Chief Justice & Hon'ble Mr. Justice P.S.Dinesh Kumar</p> <p>Writ Appeals (except LA, CS, Service & Labour matters) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Commercial Appeals - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions (PIL) and Writ Petitions pertaining to Green Bench (PIL) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Writ Petitions arising under Pollution Control and Environmental Protection Acts and Rules - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Referred Writ Petitions and Writ Petitions not assigned to any other Division Bench - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Hearing</p>	2

	<p>ITA, GTA, Sales Tax Revision Petitions (DB matters) and other Tax Revisions, References, Appeals and Civil Petitions (Tax and Excise)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions (KSAT/CAT)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions (CESTAT)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions (Lokayukta)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Writ Petitions (Edn-Med-Adm)</p> <ul style="list-style-type: none"> - Preliminary Hearing/Admissions, Orders and Hearing <p>Arbitration and Civil Referred Cases</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Execution First Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Execution Second Appeals (Division Bench Matters)</p> <ul style="list-style-type: none"> - Admissions, Orders and Hearing <p>Specially assigned cases</p>	
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<p>2</p>	<p>Hon'ble Mr. Justice B.S.Patil & Hon'ble Mr. Justice Aravind Kumar</p> <p>CCC (Civil) - Admissions, Orders and Hearing</p> <p>Writ Appeals (LA, CS, Service & Labour) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>3</p>
<p>3</p>	<p>Hon'ble Mr. Justice Raghvendra S. Chauhan</p> <p>Writ Petitions (Service, Labour, S-KSRTC and L-KSRTC) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (ESI) - Admissions, Orders and Hearing</p> <p>Intellectual Property Rights Cases including Referred Original Suits - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>4</p>
<p>4</p>	<p>Hon'ble Dr. Justice Vineet Kothari</p> <p>Writ Petitions (Tax, Excise, KEB and LB) and Sales Tax Revision Petitions (Single Judge matters) - Preliminary Hearing/Admissions, Orders and Hearing</p>	<p>5</p>

	<p>Miscellaneous First Appeals (SFC, AA, AP.IM & AP-EFA) - Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment Of Arbitrators under Section 11 of the Arbitration And Conciliation Act, 1996 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
5	<p>Hon'ble Mr. Justice A.S.Bopanna</p> <p>Writ Petitions (GM) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Company Petitions, Company Applications, Probate and Succession matters and TOS - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	6
6	<p>Hon'ble Mr. Justice Ravi Malimath & Hon'ble Dr. Justice H.B.Prabhakara Sastry</p> <p>Criminal Appeals (Division Bench Matters) - Admissions, Orders and Hearing</p> <p>Criminal Referred Cases - Admissions, Orders and Hearing</p> <p>CCC (Criminal) - Admissions, Orders and Hearing</p> <p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	8

<p>7</p>	<p>Hon'ble Mrs. Justice B.V.Nagarathna</p> <p>Writ Petitions (LA, ULC, Education and MV) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular Second Appeals from 2017 - Admissions, Orders and Hearing</p> <p>RPFC - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>9</p>
<p>8</p>	<p>Hon'ble Mr. Justice S.N.Satyanarayana</p> <p>Writ Petitions (CS, KLR, LR, KVOA, APMC and SC/ST) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>11</p>
<p>9</p>	<p>Hon'ble Mrs. Justice Rathnakala</p> <p>Miscellaneous First Appeals (MVC and WC) upto 2014 - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>13</p>
<p>10</p>	<p>Hon'ble Mr. Justice Budihal R.B.</p> <p>Criminal Petitions (u/s 438 and 439 Cr.P.C.) - Admissions, Orders and Hearing</p> <p>Criminal Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>14</p>

<p>11</p>	<p>Hon'ble Mr. Justice K.N.Phaneendra</p> <p>Criminal Petitions (u/s 482 Cr.P.C.) and WPs under Article 226/227 r/w Sec. 482 Cr.P.C. - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Hearing</p> <p>Civil Petitions - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>15</p>
<p>12</p>	<p>Hon'ble Mr. Justice B.Veerappa</p> <p>Writ Petitions (GM-CPC and BDA) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Regular First Appeals from 2017 - Admissions, Orders and Hearing</p> <p>HRRPs & CRPs - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	<p>17</p>
<p>13</p>	<p>Hon'ble Mr. Justice K.Somashekar</p> <p>Writ Petitions (KLRA, HRC, KDR and Cinema) - Preliminary Hearing/Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (MVC & WC) from 2015 - Admissions, Orders and Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Single Judge matters) - Admissions, Orders and Hearing</p>	<p>20</p>

	<p>LRRPs - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	
14	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>Regular First Appeals upto 2016 - Admissions, Orders and Hearing</p> <p>Regular Second Appeals upto 2016 - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals (CPC, LAC, BPT, IA, ILA, INA, ISA, MPA, PA, RAIL, RCT, RES, TU & MH) - Admissions, Orders and Hearing</p> <p>Miscellaneous Second Appeals - Admissions, Orders and Hearing</p> <p>Specially assigned cases</p>	22

NOTE:

1. Advocates seeking urgent Preliminary Hearing / Admission and Orders, shall move memos only before the concerned Hon'ble Benches.
2. **All categories of five year old cases will be taken up for disposal on priority basis. Hearing cases will be listed from the Warning list or as per the directions of the Hon'ble Benches. At least 2 cases which are the oldest pending in each category shall be listed on each day. They shall continue to appear in the list till they are disposed of and thereafter next oldest case / cases shall replace the disposed of cases in the list.**
3. **Advocates are requested not to seek adjournments in old cases.**
4. **Old Final Hearing matters will be listed as per roster exclusively on THURSDAYS for Hearing. No matters will be taken up for Admissions and Orders on that day, except with the prior**

permission of the Court. Advocates are requested not to seek adjournments in the cases listed before the Courts on Thursdays.

5. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall henceforth be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**
6. Advocates are requested not to seek adjournments before the Single Judge and / or Division Bench in Criminal Appeals (Custody / Jail Appeals).
7. Advocates are requested not to seek adjournments in cases filed under the Prevention of Corruption Act.
8. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble The Acting Chief Justice and in case Hon'ble The Acting Chief Justice is not available, the next Senior most Judge available.
9. All Single Judge / Division Bench part heard matters will remain with the same Benches and shall be disposed of by the same Benches unless ordered otherwise.
10. Special Division Benches (except Full / Larger Benches) will meet for part heard matters only on Friday during post lunch session.
11. Hon'ble Judges sitting in Division Benches will sit single for assigned and part heard matters on Friday during post lunch session.
12. Advocates are requested to file paper books in pending Civil Appeals.

By Order of Hon'ble The Acting Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**

Date: 15.12.2017

HIGH COURT OF KARNATAKA AT BENGALURU

Hon'ble Judges sitting in Division Benches will take up matters mentioned against their names whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble Mr. Justice B.S.Patil	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
2	Hon'ble Mr. Justice Ravi Malimath	CrI.RPs - Orders, Admissions and Hearing
3	Hon'ble Mr. Justice Aravind Kumar	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
4	Hon'ble Mr. Justice P.S.Dinesh Kumar	Writ Petitions (GM-CPC) - Orders, Preliminary Hearing, Preliminary Hearing 'B' Group & Hearing
5	Hon'ble Dr. Justice H.B.Prabhakara Sastry	CrI.RPs - Orders, Admissions and Hearing

By Order of Hon'ble The Acting Chief Justice,

**Sd/-
(P.N.Desai)
Registrar (Judicial)**

Date: 15.12.2017

High Court of Karnataka,
Bengaluru,
Dated: 15th December 2017

NOTIFICATION NO.HCBB - 286/2017

The sittings of Hon'ble The Acting Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru is arranged in the Court Halls as mentioned below with effect from Monday the 18th December 2017:

Sl. No.	Name of the Hon'ble Judge	Court Hall No.
1	Hon'ble The Acting Chief Justice	2
2	Hon'ble Mr. Justice B.S.Patil	3
3	Hon'ble Mr. Justice Raghvendra S. Chauhan	4
4	Hon'ble Dr. Justice Vineet Kothari	5
5	Hon'ble Mr. Justice A.S.Bopanna	6
6	Hon'ble Mr. Justice Ravi Malimath	8
7	Hon'ble Mrs. Justice B.V.Nagarathna	9
8	Hon'ble Mr. Justice S.N.Satyanarayana	11
9	Hon'ble Mr. Justice Aravind Kumar	12
10	Hon'ble Mrs. Justice Rathnakala	13
11	Hon'ble Mr. Justice Budihal R.B.	14
12	Hon'ble Mr. Justice K.N.Phaneendra	15
13	Hon'ble Mr. Justice B.Veerappa	17
14	Hon'ble Mr. Justice P.S.Dinesh Kumar	19
15	Hon'ble Mr. Justice K.Somashekar	20
16	Hon'ble Mr. Justice Sreenivas Harish Kumar	22
17	Hon'ble Dr. Justice H.B.Prabhakara Sastry	26

By Order of Hon'ble The Acting Chief Justice,

Sd/-
(P.N.Desai)
Registrar (Judicial)

Date: 15.12.2017